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Central Administrative Tribunal,
Principal Bench

C.P. No.235/2001 IN
O.A. No.1907/1997

New Delhi this the 23rd day of August, 2001

Hon'ble Mr. M. P. Singh, Member (A)
Hon'ble Mr. Shanker Raju, Member (J)

1. Raj Bir Singh Bhatti
S/o Shri Mukti Singh,
R/o C-1/9, Nehru Vihar,
P.C. Gokul Puri,
Delhi.
2. Jagdish Singh Panwar,
s/o Shri Narain Singh Panwar,
R/o 1642 DDA Flats (Janta),
G.T. Enclave, Near G.T.B. Hospital,
Delhi-31.

- Petitioners

(By Advocate : Shri D.R. Gupta)

Versus

1. Union of India through
Shri M.M. Goshi,
The Chief Commissioner of Income Tax (Admn.)
New Delhi-2.
2. Shri S.K. Dass
Commissioner of Income Tax,
Delhi ICR Bldg., I.P. Estate,
New Delhi.

- Respondents

(By Advocate: Shri Rajinder Nischal)

O R D E R (ORAL)

Shri M.P. Singh, Member (A):

By order dated 18.7.2000 in OA No.1907/1997 the Tribunal has directed the respondents to consider the case of the applicants/petitioners for treating them as having been promoted regularly from the date of their initial appointment on ad hoc basis in the post of UDC, as has been done in the case of Ram Pal Singh and others. The applicants/petitioners have filed the CP No.235/2001 for non-implementation of the orders of the Tribunal by the respondents.



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2. The respondents have now implemented the order of the Tribunal by passing the order dated 21.8.2001 whereby the applicants have been regularised as UDC from the date of their ad hoc appointment with consequential benefits. Thus, the order of the Tribunal has been fully complied with.

3. While passing the order dated 21.8.2001 the respondents have stated that the petitioners shall also be entitled to consequential benefits of promotion etc. in other higher cadres. For the same, learned counsel for the petitioners states that the time limit be given to the respondents to grant the consequential benefits. In view of this, the respondents are directed to grant the consequential benefits to the petitioners within a period of three months from the date of receipt of this order.

4. The CP No.235/2001 is disposed of in terms of the aforesated direction and the notices are discharged.

S. Raju

(Shanker Raju)
Member(J)

M.P. Singh

Member(A)

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